LOK SABHA

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Monday, September 7, 1964/Bhadra 16, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

MEMBER SWORN

(SHRI NARAYAN DANDEKAR)

Mr. Speaker: Secretary may call out the name of the Member who has come to make and subscribe the oath or affirmation under the Constitution.

Secretary: Shri Narayan Dandekar.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I have great pleasure in introducing to you, and through you to the House, Shri Narayan Dandekar who has been declared elected to the Lok Sabha from the Gonda constituency of Uttar Pradesh by the Election Tribunal, Allahabad, while declaring the election of Shri Ram Ratan Gupta to the Lok Sabha from that constituency to be void.

Shri Narayan Dandekar (Gonda).

RE: CLUBBING OF NAMES OF MEMBERS WHO TABLE QUESTIONS

Mr. Speaker: Questions, Shri Surendra Pal Singh.

Shri Surendra Pal Singh; Question No. 1. Shri Harish Chandra Mathur: I rise on a point of order.

Mr. Speaker: That the question cannot be taken up?

Shri Harish Chandra Mathur: "he simple point of order I want to raise is whether in the notice of a quest." I which a Member gives, the languages and content of the question could be alterted without the Member's consent. Now, when so many Members give notice of a similar question, sometimes—rather very often—it happens that it is not only the language but also the content and the spirit in which other Members have given notice are completely lost.

Previously you had a practice in your secretariat that notice was given to every Member concerned whether his name could be clubbed to the question which is so amended. No such notice has been issued this though, as you see, the names of a large number of Members have been clubbed to a particular question. It is not at all a personal matter about my particular question, but it is a question of the right of a particular Member which arises, whether his name could be clubbed without his being informed of the altered spirit and language of the question.

Mr. Speaker: It is a matter of convenience for which we have adopted this method. Previously, there were not many Members' names clubbed. When a question had been received from a particular Member or more than one Member and we admitted it and if subsequently questions came which were substantially covered by the earlier question, then we disallow.